



2026:AHC:30605

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2002 of 2026

Vikas Kumar

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhinav Mishra, Avdhesh Kumar, Deepesh Kumar Ojha
Counsel for Respondent(s)	:	A.S.G.I., Yashwant Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Avdhesh Kumar, learned counsel for the writ petitioner and Sri Yashwant Singh, learned counsel for the respondents.
2. Learned counsel for the respondents has made a statement at bar that Prasar Bharti/Akaswani is notified under Section 14 of the AT Act, 1985 before the Central Administrative Tribunal.
3. Learned counsel for the writ petitioner could not dispute the said fact.
4. Accordingly, the writ petition stands **disposed of** leaving it open for the writ petitioner to approach the Central Administrative Tribunal having territorial jurisdiction over the matter.

(Vikas Budhwar,J.)

February 11, 2026

Rajesh